

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3460
ANSWERED ON:14.12.2012
DEVELOPMENTAL SCHEMES FOR TRIBALS
Kora Shri Madhu

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has formulated/implemented any scheme for development and improvement in tribals areas of the country including Odisha and Jharkhand as enshrined under Article 243 of the Constitution;
- (b) if so, the details thereof;
- (c) the fund sanctioned, released, allocated and utilised by the State Governments during each of the last three years and the current year, scheme-wise;
- (d) whether the Government has conducted evaluation and reviewed the work done for development and improvement of tribal community under the said Article;
- (e) if so, the details and the outcome thereof; and
- (f) the reformative measures taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a): Article 243 of the Constitution defines various terms used in Part – IX of the Constitution (Panchayats). This Ministry is not implementing any scheme under Article 243 of the Constitution through the PRIs in the tribal areas of the country including Odisha and Jharkhand.

(b) to (f): In view of the reply part (a) above, question does not arise.